

RATIFIED

Minutes of Meeting No.06/13 scheduled on 12.06.2012 of Norms Committee(NC-I)
(DES.I Section)

The meeting No. 06/13 of the Norms Committee (NC-I) for the licensing year 2012-2013 actually was held on 12.06.2012 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321 Extn.	DHI, U.B.
2.	Sh. K. K. Sinha, IA	341		DIPP U.B.
3.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
4.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
5.	Sh. G. Parthasarathi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.
6.	Sh. Hari Om, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -

1	Case No.:32/6/80-ALC2/2012	Party Name:LIEBHERR MACHINE TOOLS (I) PVT LTD	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Approved
	HQ File :01/80/050/00097/AM13/	RLA File :07/21/040/00626/AM09/	Lic.No/Date:0710060178 26.09.2008	
	Decision :On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 for Engineering Products. The RA may take necessary action accordingly.			

2	Case No.:15/6/80-ALC2/2012	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00080/AM13/	RLA File :31/21/040/00004/AM10/	Lic.No/Date:3110038171 20.04.2009	Defer Date:24.07.2012
	Decision :The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 24.07.2012.			

3	Case No.:16/6/80-ALC2/2012	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00081/AM13/	RLA File :31/21/040/00050/AM10/	Lic.No/Date:3110038576 28.05.2009	Defer Date:24.07.2012
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 24.07.2012.			

	Case No.:31/39/80-ALC2/2010			Status:
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4		Party Name:SAVAS ENGINEERING COMPANY PVT. LTD.	Meet No/Date:6/80-ALC2/2012 12.06.2012	Deferred
	HQ File :01/80/050/00833/AM11/ RLA File :31/24/040/00249/AM11/		Lic.No/Date:3110046929 15.02.2011	Defer Date:24.07.2012
Decision : The Committee observed that Item No.2 & 6 of subject authorization are “Oil” products which cannot be ratified under GN4 and RA, Pune was asked vide letter dated 22.5.2012 to forward complete set of firm’s application to the Committee for examination. The Committee noted that reply from RA is awaited and therefore, decided to send a reminder to RA for sending four sets of application for Norms Committee to take a decision in this matter. The case is to be re-listed on 24.07.2012.				

5	Case No.:12/3/80-ALC2/2011	Party Name:CHANG YUN INDIA LTD.,	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00017/AM12/ RLA File :05/23/040/00022/AM12/		Lic.No/Date:0510288459 20.04.2011	Defer Date:24.07.2012
Decision : The Committee noted that the firm has not replied to this office letter dated 22.05.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 24.07.2012.				

6	Case No.:9/11/80-ALC2/2011	Party Name:ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00221/AM12/ RLA File :03/94/040/00270/AM12/		Lic.No/Date:0310638600 24.06.2011	Defer Date:24.07.2012
Decision : The firm’s representative Shri Mangesh Kamble, Manager – Business Development has attended the Personal Hearing and explained the details of the case. The Committee decided to advise to the firm to furnish product-wise details so as to examine the case. The case is to be re-listed on 24.07.2012.				

7	Case No.:25/11/80-ALC2/2011	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Approved
	HQ File :01/80/050/00237/AM12/ RLA File :07/24/040/00104/AM12/		Lic.No/Date:0710080361 04.07.2011	
Decision : Based on the written comments of DIPP received vide their UO Note dated 12.06.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				
1. Net weight of 11000 Kgs. to be specified with the quantity of export product. 2. Quantities of import items at Sl. Nos. 3, 12 & 13 to be allowed as 59.4 Mtrs., 29.2 Mtrs.& 29.2 Mtrs. respectively inclusive of 2 % wastage. 3. Quantities of import items at Sl. Nos. 50 to 57 to be allowed as 3.06 Mtrs., 100 Mtrs., 55 Mtrs., 61.6 Mtrs., 22.5 Mtrs., 30.6 Mtrs., 12.3 Mtrs. & 10.2 Mtrs. respectively inclusive of 2 % wastage. 4. Quantities of import items at Sl. Nos. 78 & 79 to be allowed as 344.7 Kgs. & 64.2 Kgs. respectively inclusive of 2 % wastage. 5. “UOM of import item at Sl. No. 88 as per Amendment Sheet No. 1 to be corrected as “Meters” and its quantity to be allowed as 1.02 Mtrs./Mtr. content in the Export product. 6. Rest of the import items to be allowed on net to net basis with accountability clause.				
The RLA may take necessary action accordingly.				

8	Case No.:13/11/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00225/AM12/	RLA File :09/24/040/00173/AM12/	Lic.No/Date:0910047823 22.07.2011	Defer Date:24.07.2012
	Decision :The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 24.07.2012.			

9	Case No.:8/14/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00262/AM12/	RLA File :05/24/040/00182/AM12/	Lic.No/Date:0510300205 24.08.2011	Defer Date:24.07.2012
	Decision :The Committee noted that a DO letter has been issued to C&PC from DDG on 24.05.2012 and comments are yet to be received. The Committee, therefore, decided to remind them to expedite their comments. The case is to be re-listed on 24.07.2012.			

10	Case No.:11/14/80-ALC2/2011	Party Name:HITTCO TOOLS LTD	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00265/AM12/	RLA File :07/24/040/00203/AM12/	Lic.No/Date:0710081769 25.08.2011	Defer Date:24.07.2012
	Decision : The Committee noted that the firm has not attended the Personal Hearing and they have furnished a reply vide letter dated 01.06.2012 and decided to send a copy of firm's reply to DHI for examination and comments. The case is to be re-listed on 24.07.2012.			

11	Case No.:12/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00331/AM12/	RLA File :61/24/040/00030/AM12/	Lic.No/Date:6110000675 29.08.2011	Defer Date:24.07.2012
	Decision : The Committee noted that the PIC agenda along with main file has been sent to PRC/PIC Section on 18.05.2012 for examination and comments. The case is to be re-listed on 24.07.2012.			

12	Case No.:13/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00332/AM12/	RLA File :61/24/040/00031/AM12/	Lic.No/Date:6110000676 29.08.2011	Defer Date:24.07.2012
	Decision : The Committee noted that the PIC agenda along with main file has been sent to PRC/PIC Section on 18.05.2012 for examination and comments. The case is to be re-listed on 24.07.2012.			

	Case No.:7/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Approved
	HQ File :01/80/050/00326/AM12/	RLA File :04/24/040/00171/AM12/		

Decision :Based on the written comments of DHI received vide their UO Note No.3(49)/2011-TSW(B)/207 dated 01.06.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Export Product : 3 x 600 MW Steam Generator (wt: 29350 MT per set) kakrapar for Bara TPS
2. Inputs

Sl. No. of list	Items	Per unit Quantity in MT including (% wastage)
1.	CS Plates (20-155 mm)	553 (3%)
2.	AS Plates/Flats	708 (0.7%)
3.	AS Rounds	193 (2%)
4.	CS Tubes Seamless CS Hollows(mother pipe) CS Pipes Seamless	994 (1.7%) 245 (20%) – as per C594 445 (2%)
5	AS Tube Seamless AS Pipes Seamless	1482 (2%) 631 (2%)
6.	SS Tube Seamless	419 (0.7%)
7	Castings/Forgings	110.71(1.75%) 1024 Nos.
8.	Welding Wire Electrode Cobalt Powder Flux	42 4 2 2

3. Item at S.No. 13 – Furnace Maintenance Platform - is deleted.
4. Balance items to be on net to net basis with nil wastage.

The RLA may take necessary action accordingly.

Case No.:30/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Approved
HQ File :01/80/050/00349/AM12/	RLA File :11/24/040/00013/AM12/	Lic.No/Date:1110025819 30.09.2011	Defer Date:24.07.2012

Decision :Based on the written comments of DHI received vide their UO Note No.3(40)/2011-TSW(B) dated 12.06.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Export Product : [BF Valve, RE Joint, Surface Condenser] Total weight 1474.60 MT for 2 x 500 MW NTPL Tuticorin
2. Inputs:

Sl No.	Item	Total Quantity in MT including wastage
1.	CS Plates	212 (27%)

3. Item No. 2 : Self Lubricating [Ferroform] tubes : 90 kg to be allowed with nil wastage
4. Item No. 3 : Titanium clad tube plates (6136 x 4096 x (34+6 mm) 8 Nos. to be allowed on net to net basis.

The RLA may take necessary action accordingly.

15	Case No.:1/20/80-ALC2/2011	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00386/AM12/	RLA File :05/24/040/00235/AM12/	Lic.No/Date:0510304889 11.10.2011	Defer Date:24.07.2012
	Decision : The Committee noted that a set of application has been received from RA[CLA] vide letter No.05/24/40/235/AM-12/CLA dated 28.5.2012 and decided to send the same to DIPP for examination and comments. The case is to be re-listed on 24.07.2012.			

16	Case No.:29/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00348/AM12/	RLA File :05/23/040/00226/AM12/	Lic.No/Date:0510305028 12.10.2011	Defer Date:24.07.2012
	Decision : The Committee noted that the PIC agenda along with main file has been sent to PRC/PIC Section on 18.05.2012 for examination and comments. The case is to be re-listed on 24.07.2012.			

17	Case No.:24/27/80-ALC2/2011	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00557/AM12/	RLA File :05/23/040/00289/AM12/	Lic.No/Date:0510307109 03.11.2011	Defer Date:24.07.2012
	Decision : The Committee noted that the firm's application has been sent to MSME on 11.06.2012 and case is under examination with MSME. The case is to be re-listed on 24.07.2012.			

18	Case No.:41/27/80-ALC2/2011	Party Name:WELD FUSE PVT. LTD.,	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Approved
	HQ File :01/80/050/00574/AM12/	RLA File :09/24/040/00356/AM12/	Lic.No/Date:0910049698 14.11.2011	
	Decision : Based on the written comments of DIPP received vide their UO Note dated 12.06.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1 Net weight of export product at Sl. No. 1 to be specified as "25500 Kgs. containing 13978 Kgs. of Galvanised wire". 2. Net weight of export product at Sl. No. 2 to be specified as "53336 Kgs. containing 29896 Kgs. of Galvanised wire". 3. Word 'Relevant' may be prefixed with the description of import items at Sl. No.1 & 2 and their quantities to be allowed as applied for i.e. 14114 Kgs. & 30132 Kgs. respectively inclusive of 1 % wastage. The RLA may take necessary action accordingly.			

	Case No.:23/20/80-ALC2/2011	Party Name:KE-BURGMANN FLEXIBLES INDIA PVT.LTD.,	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred

19	HQ File :01/80/050/00408/AM12/	RLA File :04/24/040/00234/AM12/	Lic.No/Date:0410130688 22.11.2011	Defer Date:24.07.2012
Decision : The Committee noted that the firm has not replied to this office letter dated 22.05.2012 and 08.06.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 24.07.2012.				

20	Case No.:36/27/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00569/AM12/	RLA File :09/24/040/00333/AM12/	Lic.No/Date:0910049962 29.11.2011	Defer Date:24.07.2012
	Decision : The Committee noted that the firm reply dt.09.06.2012 to be forwarded to DHI for examination and comments. The case is to be re-listed on 24.07.2012.			

21	Case No.:9/20/80-ALC2/2011	Party Name:RADIANT INDUSTRIES	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00394/AM12/	RLA File :31/83/040/00182/AM12/	Lic.No/Date:3110051726 07.12.2011	Defer Date:24.07.2012
	Decision : The Committee noted that the firm has not replied to this office letter dated 04.06.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 24.07.2012.			

22	Case No.:13/20/80-ALC2/2011	Party Name:UNI VTL ENGINEERING PVT. LTD.	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00398/AM12/	RLA File :03/95/040/00726/AM12/	Lic.No/Date:0310669540 08.12.2011	Defer Date:24.07.2012
	Decision : The Committee noted that the firm has not replied to this office letter dated 30.04.2012 and 22.05.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 24.07.2012.			

23	Case No.:35/27/80-ALC2/2011	Party Name:WELD FUSE PVT. LTD .	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Approved
	HQ File :01/80/050/00568/AM12/	RLA File :09/24/040/00407/AM12/	Lic.No/Date:0910050090 08.12.2011	
	Decision : Based on the written comments of DIPP received vide their UO Note dated 12.06.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1 Net weight of export product at Sl. No. 1 to be specified as "62982 Kgs. containing 35292 Kgs. of Galvanised wire". 2. Net weight of export product at Sl. No. 2 to be specified as "58282 Kgs. containing 22873 Kgs. of Galvanised wire". 3. Net weight of export product at Sl. No. 3 to be specified as "34308 Kgs. containing 17006 Kgs. of Galvanised wire".			

4. Net weight of export product at Sl. No. 4 to be specified as "30555 Kgs. containing 16026 Kgs. of Galvanised wire".
5. Word 'Relevant' to be prefixed with the description of import items at Sl. No.1, 2, 3 & 4 and their quantities to be allowed as applied for i.e. 35655 Kgs. , 23104 Kgs., 17177 Kgs. & 16188 Kgs. respectively inclusive of 1 % wastage.

The RLA may take necessary action accordingly.

24	Case No.:40/27/80-ALC2/2011	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00573/AM12/	RLA File :09/24/040/00403/AM12/	Lic.No/Date:0910050100 08.12.2011	Defer Date:24.07.2012
	Decision : The Committee noted that the firm has not replied to this office letter dated 22.05.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 24.07.2012.			

25	Case No.:61/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00025/AM13/	RLA File :09/24/040/00432/AM12/	Lic.No/Date:0910050612 04.01.2012	Defer Date:24.07.2012
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 24.07.2012.			

26	Case No.:14/27/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00547/AM12/	RLA File :05/23/040/00384/AM12/	Lic.No/Date:0510313896 09.01.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the firm's application has been sent to DHI on 20.04.2012 and decided to forward a copy of firm's application to DIPP for examination and comments, case pertains to them. The case is to be re-listed on 24.07.2012.			

27	Case No.:22/27/80-ALC2/2011	Party Name:BHARAT PUMPS & COMPRESSORS LTD	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Approved
	HQ File :01/80/050/00555/AM12/	RLA File :06/24/040/00053/AM12/	Lic.No/Date:0610025465 11.01.2012	
	Decision Based on the written comments of DIPP received vide their UO Note dated 12.06.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- - Quantity of import item at Sl. No. 1 to be allowed as 12 Nos. on net to net basis with accountability clause. - Quantities of import items at Sl. No. 2 & 3 to be allowed as applied for i.e. 4 Nos. each on net to net basis with accountability clause. - Quantities of import items at Sl. No. 4, 5 & 6 to be allowed as per policy for spares. The RLA may take necessary action accordingly.			

28	Case No.:23/27/80-ALC2/2011	Party Name:BHARAT PUMPS & COMPRESSORS LTD	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Approved
	HQ File :01/80/050/00556/AM12/	RLA File :06/24/040/00054/AM12/	Lic.No/Date:0610025466 11.01.2012	
	Decision : Based on the written comments of DIPP received vide their UO Note dated 12.06.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- - Quantity of import item at Sl. No. 1 to be allowed as 12 Nos. on net to net basis with accountability clause. - Quantities of import items at Sl. No. 2 & 3 to be allowed as applied for i.e. 4 Nos. each on net to net basis with accountability clause. - Quantities of import items at Sl. No. 4, 5 & 6 to be allowed as per policy for spares. The RLA may take necessary action accordingly.			

29	Case No.:62/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00026/AM13/	RLA File :09/24/040/00437/AM12/	Lic.No/Date:0910050738 11.01.2012	Defer Date:24.07.2012
	Decision :The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 24.07.2012.			

30	Case No.:17/27/80-ALC2/2011	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Approved
	HQ File :01/80/050/00550/AM12/	RLA File :05/23/040/00399/AM12/	Lic.No/Date:0510314287 12.01.2012	
	Decision : Based on the written comments of DHI received vide their UO Note dated 12.06.2012, the Committee decided to ratify the norms on repeat basis as per comments in Advance Authorization No.0510282928 dated 17.04.2011.			
	The RA may take necessary action accordingly.			

31	Case No.:2/24/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Approved
	HQ File :01/80/050/00476/AM12/	RLA File :03/94/040/00885/AM12/	Lic.No/Date:0310677027 17.01.2012	
	Decision : Based on the written comments of DIPP received vide their UO Note dated 12.06.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- - Net empty export weights of 137 MT, 137 MT, 83.85 MT & 51.553 MT to be specified with the quantities of export products at Sl. No. 1 to 4 respectively. - Quantity of import item at Sl. No. 1 to be allowed as 24 Nos. on net to net basis. However, duty free weight of this item to be allowed as 51180 Kg inclusive of 35 % wastage after 20 % recovery. - Word "Relevant" to be prefixed with the descriptions of import items at Sl. No. 2 & 3. - Quantity of import item at Sl. No. 2 to be allowed as 127991 Kgs. inclusive of 23.8 % wastage after 1/3rd recovery.			

5. Quantity of import item at Sl. No. 3 to be allowed as 256149 Kgs. (213695 Mtrs.) inclusive of 2 % wastage.

6. Quantities of import items at Sl. Nos. 4, 5 & 6 (Welding Consumables) to be allowed as 2611 Kgs. each.

The RLA may take necessary action accordingly.

32	Case No.:45/27/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00578/AM12/	RLA File :04/24/040/00264/AM12/	Lic.No/Date:0410132883 17.01.2012	Defer Date:24.07.2012
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 24.07.2012.			

33	Case No.:63/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00027/AM13/	RLA File :09/24/040/00502/AM12/	Lic.No/Date:0910050888 20.01.2012	Defer Date:24.07.2012
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 24.07.2012.			

34	Case No.:6/27/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00539/AM12/	RLA File :05/23/040/00411/AM12/	Lic.No/Date:0510315336 23.01.2012	Defer Date:24.07.2012
	Decision :As per DIPP UO note dated 12.06.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 24.07.2012: - 1. Information in respect of Sl. No. 3, 4, 5, 11 & 13 of Standard Deficiency Format-export product wise. 2. Quantities of import items from Sl. Nos. 3, 4 & 5 in Nos. also in addition to their weights.			

35	Case No.:4/27/80-ALC2/2011	Party Name:POLY MEDICURE LTD.	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00537/AM12/	RLA File :05/24/040/00369/AM12/	Lic.No/Date:0510315548 24.01.2012	Defer Date:24.07.2012
	Decision :The Committee noted that a DO letter from DDG has been issued to C&PC on 29.05.2012 and the case is under examination with C&PC. The case is to be re-listed on 24.07.2012.			

36	Case No.:11/27/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00544/AM12/	RLA File :05/23/040/00407/AM12/	Lic.No/Date:0510315464 24.01.2012	Defer Date:24.07.2012
	Decision :The Committee noted that the firm's application has been sent to DHI on 20.04.2012 and decided to forward a copy of firm's application to DIPP for examination and comments. The case is to be re-listed on			

24.07.2012.

37	Case No.:5/24/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00479/AM12/	RLA File :03/94/040/00930/AM12/	Lic.No/Date:0310678658 25.01.2012	Defer Date:24.07.2012
	Decision :The Committee noted that the firm has not replied to this office letter dated 22.05.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 24.07.2012.			

38	Case No.:12/27/80-ALC2/2011	Party Name:GLOBE HI-FABS	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Approved
	HQ File :01/80/050/00545/AM12/	RLA File :05/23/040/00425/AM12/	Lic.No/Date:0510316020 01.02.2012	
	Decision :Based on the written comments of DC(MSME) received vide their UO Note No.30(147)2011-ME dated 23.05.2012, the Committee decided to ratify the norms on Net-to-Net basis without any wastage and with accountability clause. The RA may take necessary action accordingly.			

39	Case No.:34/27/80-ALC2/2011	Party Name:NASH INDUSTRIES	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00567/AM12/	RLA File :07/24/040/00436/AM12/	Lic.No/Date:0710085938 02.02.2012	Defer Date:24.07.2012
	Decision :The Committee noted that a copy of firm's reply dated 04.06.2012 has been sent to DHI on 08.06.2012 and decided to forward the same to DIPP for examination and comments. The case is to be re-listed on 24.07.2012.			

40	Case No.:49/6/80-ALC2/2012	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00114/AM13/	RLA File :07/24/040/00450/AM12/	Lic.No/Date:0710086045 06.02.2012	Defer Date:24.07.2012
	Decision :The Committee noted that the firm's application has been sent to DHI on 30.05.2012 and case is under examination with DHI. The case is to be re-listed on 24.07.2012.			

41	Case No.:18/27/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00551/AM12/	RLA File :05/23/040/00426/AM12/	Lic.No/Date:0510316755 07.02.2012	Defer Date:24.07.2012
	Decision :The Committee noted that firm's reply dated 22.05.2012 is incomplete since they have not furnished the required net weight of dish ends and test coupons separately. (DHI UO note No.3(10)/2012-TSW(B)/230 dated 13.06.2012) The Committee, therefore, decided to ask the firm to furnish the same at the earliest to examine the case further. The case is to be re-listed on 24.07.2012.			

42	Case No.:50/6/80-ALC2/2012	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00115/AM13/	RLA File :31/83/040/00222/AM12/	Lic.No/Date:3110052788 07.02.2012	Defer Date:24.07.2012
	Decision : The Committee noted that DC (MSME) vide UO No. 30(175) 2011-ME dated 12.6.2012 has raised some deficiency. The Committee, therefore, decided to ask the firm to provide these information within 15 days. The case is to be re-listed on 24.07.2012.			

43	Case No.:60/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00024/AM13/	RLA File :09/24/040/00548/AM12/	Lic.No/Date:0910051171 08.02.2012	Defer Date:24.07.2012
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 24.07.2012.			

44	Case No.:19/27/80-ALC2/2011	Party Name:DHARAM STAINLESS STEEL PVT LTD	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00552/AM12/	RLA File :05/23/040/00333/AM12/	Lic.No/Date:0510317062 09.02.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the firm has not replied to this office letter dated 22.05.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 24.07.2012.			

45	Case No.:46/2/80-ALC2/2012	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00010/AM13/	RLA File :05/24/040/00409/AM12/	Lic.No/Date:0510317706 14.02.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the firm has not replied to this office letter dated 22.05.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 24.07.2012.			

46	Case No.:15/27/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00548/AM12/	RLA File :05/24/040/00423/AM12/	Lic.No/Date:0510317789 15.02.2012	Defer Date:24.07.2012
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 24.07.2012.			

	Case No.:43/27/80-ALC2/2011	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:6/80-ALC2/2012	Status: Deferred
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47	HQ File :01/80/050/00576/AM12/	RLA File :53/24/040/00017/AM12/	12.06.2012 Lic.No/Date:5310014710 15.02.2012	Defer Date:24.07.2012
	Decision :The Committee noted that the comments called for from C&PC are yet to be received and decided to remind them to expedite their comments. The case is to be re-listed on 24.07.2012.			

48	Case No.:54/2/80-ALC2/2012	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:6/80- ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00018/AM13/	RLA File :05/23/040/00450/AM12/	Lic.No/Date:0510317886 15.02.2012	Defer Date:24.07.2012
Decision : The Committee noted that the firm has not replied to this office letter dated 22.05.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 24.07.2012.				

49	Case No.:56/2/80-ALC2/2012	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:6/80- ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00020/AM13/	RLA File :05/24/040/00420/AM12/	Lic.No/Date:0510317786 15.02.2012	Defer Date:24.07.2012
Decision : The Committee noted that the firm has not replied to this office letter dated 22.05.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 24.07.2012.				

50	Case No.:9/27/80-ALC2/2011	Party Name:ECHAAR EQUIPMENTS PVT.LTD.	Meet No/Date:6/80- ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00542/AM12/	RLA File :03/94/040/01018/AM12/	Lic.No/Date:0310682257 16.02.2012	Defer Date:24.07.2012
Decision :As per DHI UO note No.3/62/12-TSW(B)/216 dated 05.06.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 24.07.2012: - 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format, export product wise(Volumetric Calculation). 2. The Specific use of the export product in the wind mill. The firm may highlight the exact placement of each export product in the leveled diagram of windmill.				

51	Case No.:47/27/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80- ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00580/AM12/	RLA File :04/24/040/00290/AM12/	Lic.No/Date:0410133870 16.02.2012	Defer Date:24.07.2012
Decision :The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 24.07.2012.				

	Case No.:52/2/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:6/80- ALC2/2012 12.06.2012	Status: Deferred
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52	HQ File :01/80/050/00016/AM13/	RLA File :05/23/040/00456/AM12/	Lic.No/Date:0510318045 16.02.2012	Defer Date:24.07.2012
Decision : The Committee noted that the firm has sought time vide their letter dated 31.05.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 24.07.2012.				

53	Case No.:3/27/80-ALC2/2011	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:6/80- ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00536/AM12/	RLA File :03/94/040/01008/AM12/	Lic.No/Date:0310682458 17.02.2012	Defer Date:24.07.2012
Decision : The Committee noted that the firm has not replied to this office letter dated 22.05.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 24.07.2012.				

54	Case No.:10/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:6/80- ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00075/AM13/	RLA File :31/82/040/00351/AM12/	Lic.No/Date:3110053033 20.02.2012	Defer Date:24.07.2012
Decision : The Committee noted that the comments called for from DIT are yet to be received and decided to remind them to expedite their comments. The case is to be re-listed on 24.07.2012.				

55	Case No.:48/27/80-ALC2/2011	Party Name:SUNDRAM FASTENERS LTD.,	Meet No/Date:6/80- ALC2/2012 12.06.2012	Status: Approved
	HQ File :01/80/050/00581/AM12/	RLA File :04/24/040/00288/AM12/	Lic.No/Date:0410133976 21.02.2012	
Decision : Based on the written comments of DIPP received vide their UO Note dated 12.06.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net weight of export products at Sl. No. 1 & 2 to be specified as 18480 Kgs. & 16500 Kgs. respectively. 2. Quantity of import item at Sl. No. 1 to be allowed as 28248 Kgs. inclusive of 52.9 % wastage after taking 20 % recovery. 3. Quantity of import item at Sl. No. 2 to be allowed as 27300 Kgs. inclusive of 65.5 % wastage after taking 20 % recovery. The RLA may take necessary action accordingly.				

56	Case No.:45/2/80-ALC2/2012	Party Name:G & T OIL STATES INDUSTRIES PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00009/AM13/	RLA File :03/94/040/01042/AM12/	Lic.No/Date:0310683065 22.02.2012	Defer Date:24.07.2012
Decision : The Committee noted that the firm has sought time vide their letter dated 09.06.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 24.07.2012.				

57	Case No.:9/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:6/80- ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00074/AM13/	RLA File :31/82/040/00354/AM12/	Lic.No/Date:3110053097 22.02.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the comments called for from DIT are yet to be received and decided to remind them to expedite their comments. The case is to be re-listed on 24.07.2012.			

58	Case No.:48/2/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:6/80- ALC2/2012 12.06.2012	Status: Approved
	HQ File :01/80/050/00012/AM13/	RLA File :03/94/040/00980/AM12/	Lic.No/Date:0310683397 24.02.2012	
	Decision : Based on the written comments of DIPP received vide their UO Note dated 12.06.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- - Net empty export weights of 85 MT, 19.1 MT, 19.6 MT, 11.2 MT, 20.3 MT & 27.7 MT to be specified with the quantities of export products at Sl. No. 1 to 6 respectively. - Quantity of import item at Sl. No. 1 to be allowed as 5 Nos. on net to net basis. However, duty free weight of this item to be allowed as 262 Kg inclusive of 5 % wastage. - Quantity of import item at Sl. No. 2 to be allowed as 9 Nos. on net to net basis. However, duty free weight of this item to be allowed as 20860 Kg inclusive of 5 % wastage. - Quantity of import item at Sl. No. 3 to be allowed as 49 Nos. on net to net basis. However, duty free weight of this item to be allowed as 11426 Kg inclusive of 5 % wastage. - Quantity of import item at Sl. No. 4 to be allowed as 28 Nos. on net to net basis. However, duty free weight of this item to be allowed as 10845 Kg inclusive of 5 % wastage. - Quantity of import item at Sl. No. 5 to be allowed as 1 No. on net to net basis. However, duty free weight of this item to be allowed as 8885 Kg inclusive of 5 % wastage. - Word "Relevant" to be prefixed with the descriptions of import items at Sl. No. 6, 7 & 8. - Quantity of import item at Sl. No. 6 to be allowed as 304 Kgs. (8.43 Mtrs.) inclusive of 2 % wastage. - Quantity of import item at Sl. No. 7 to be allowed as 49424 Kgs. inclusive of 7.9 % wastage after 1/3rd recovery. - Quantity of import item at Sl. No. 8 to be allowed as 86253 Kgs. inclusive of 5.6% wastage after 1/3rd recovery - Quantities of import items at Sl. Nos. 9, 10 & 11 (Welding Consumables) to be allowed as 2899 Kgs. each. The RLA may take necessary action accordingly.			

59	Case No.:50/2/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:6/80- ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00014/AM13/	RLA File :03/95/040/00929/AM12/	Lic.No/Date:0310683744 27.02.2012	Defer Date:24.07.2012
	Decision : As per DIPP UO note dated 12.06.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case 24.07.2012: - - Net weight of indigenous items in the export product. - For import item at Sl. No.2, requirement of number of plates for the manufacture of Baffle segments supported by the dimensions of Baffle segments. - Justification/basis for the quantity of "Test coupons" at import item at Sl. No. 7.			

4. Quantity of "Test coupons" at import item at Sl. No. 8 in Nos. and weight and justification/basis for the quantity of "Test coupons".

60	Case No.:68/2/80-ALC2/2012	Party Name:WELD FUSE PVT. LTD	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00032/AM13/	RLA File :09/24/040/00584/AM12/	Lic.No/Date:0910051473 27.02.2012	Defer Date:24.07.2012
	Decision : On the recommendation of DIPP representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 24.07.2012: - 1. Information in respect of Sl.No.4 & 5 of the Standard Deficiency Format, export product wise.			

61	Case No.:7/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00072/AM13/	RLA File :31/82/040/00366/AM12/	Lic.No/Date:3110053156 27.02.2012	Defer Date:
	Decision : The Committee noted that the comments called for from DIT are yet to be received and decided to remind them to expedite their comments. The case is to be re-listed on 24.07.2012.			

62	Case No.:69/2/80-ALC2/2012	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Approved
	HQ File :01/80/050/00033/AM13/	RLA File :11/24/040/00018/AM12/	Lic.No/Date:1110026905 28.02.2012	
	Decision :Based on the written comments of DIPP received vide their UO Note dated 12.06.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Import item at Sl. No. 1 to be of relevant grade and thickness as contained in the export products 2. Import item at Sl. No. 3 to be of relevant grade and dia. as contained in the export products. 3. Quantity of import item at from Sl. No 1 to be allowed as applied for i.e. 5.076 MT inclusive of a wastage of 5 %. 4. Weights of 396 Kgs., 174 Kgs. & 1044 Kgs. to be specified with the quantities of import items at Sl. Nos. 2, 5 & 6 respectively and the same to be allowed on net to net basis. 5. Quantity of import item at Sl. No. 3 to be allowed as 8.312 MT inclusive of a wastage of 2%. 6. Quantity of import item at Sl. No. 4 to be allowed as 4.805 MT inclusive of a wastage of 3 %. 7. Import item at Sl. Nos. 7 to be allowed on net to net basis with accountability clause. 8. Quantity of import item at Sl. No. 8 to be allowed within 2 % of FOB value of exports. The RLA may take necessary action accordingly.			

63	Case No.:65/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00029/AM13/	RLA File :07/24/040/00481/AM12/	Lic.No/Date:0710086689 29.02.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the firm's application has been sent to DIT on 21.05.2012 and therefore decided to send a reminder DIT to expedite their comments. The case is to be re-listed on 24.07.2012.			

64	Case No.:71/2/80-ALC2/2012	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00035/AM13/	RLA File :09/24/040/00558/AM12/	Lic.No/Date:0910051540 29.02.2012	Defer Date:24.07.2012
	Decision : As per DIPP UO note dated 12.06.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 24.07.2012: - 1. Information in respect of Sl. No. 3, 6, 8 & 9 of Standard Deficiency Format. 2. Basis/Justification for the quantity of import item at Sl. No. 21.			

65	Case No.:6/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00071/AM13/	RLA File :31/82/040/00381/AM12/	Lic.No/Date:3110053223 29.02.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the comments called for from DIT are yet to be received and decided to remind them to expedite their comments. The case is to be re-listed on 24.07.2012.			

66	Case No.:8/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00073/AM13/	RLA File :31/82/040/00371/AM12/	Lic.No/Date:3110053224 29.02.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the comments called for from DIT are yet to be received and decided to remind them to expedite their comments. The case is to be re-listed on 24.07.2012.			

67	Case No.:49/2/80-ALC2/2012	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Approved
	HQ File :01/80/050/00013/AM13/	RLA File :03/94/040/01065/AM12/	Lic.No/Date:0310684475 02.03.2012	
	Decision :Based on the written comments of DIPP received vide their UO Note dated 12.06.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Quantity of import item to be allowed as 67025 Kgs. inclusive of wastage of 9.7 % after taking 1/3rd recovery. The RLA may take necessary action accordingly.			

68	Case No.:64/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00028/AM13/	RLA File :11/24/040/00057/AM12/	Lic.No/Date:1110026911 02.03.2012	Defer Date:24.07.2012
	Decision :The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 24.07.2012.			

69	Case No.:18/6/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00083/AM13/	RLA File :09/24/040/00585/AM12/	Lic.No/Date:0910051583 02.03.2012	Defer Date:24.07.2012
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 24.07.2012.			

70	Case No.:75/2/80-ALC2/2012	Party Name:FOWLER WESTRUP (INDIA) PVT LTD .,	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00039/AM13/	RLA File :07/24/040/00493/AM12/	Lic.No/Date:0710086774 05.03.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the firm has not replied to this office letter dated 22.05.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 24.07.2012.			

71	Case No.:47/2/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00011/AM13/	RLA File :05/23/040/00477/AM12/	Lic.No/Date:0510319555 06.03.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the firm has not replied to this office letter dated 22.05.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 24.07.2012.			

72	Case No.:55/2/80-ALC2/2012	Party Name:AKSH TECHNOLOGIES LTD.(A WHOLLY OWNED SUBSIDIARY	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00019/AM13/	RLA File :05/23/040/00470/AM12/	Lic.No/Date:0510319710 06.03.2012	Defer Date:24.07.2012
	Decision : The Committee noted that a copy of firm's reply dated 18.05.2012 has been sent to DIT for examination and comments and case is under examination with DIT. The case is to be re-listed on 24.07.2012.			

73	Case No.:47/6/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00112/AM13/	RLA File :61/24/040/00077/AM12/	Lic.No/Date:6110000793 06.03.2012	Defer Date:24.07.2012
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 24.07.2012.			

	Case No.:72/2/80-ALC2/2012	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00036/AM13/	RLA File :09/24/040/00537/AM12/	Lic.No/Date:0910051622 07.03.2012	Defer Date:24.07.2012

74	Decision :As per DIPP UO note dated 12.06.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 24.07.2012: - 1. Information in respect of Sl.No.3, 6, 8 & 9 of the Standard Deficiency Format. 2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import item at Sl. No. 15. For net weight of components to be manufactured from this import item details of components with net weights thereof may be indicated
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	Case No.:73/2/80-ALC2/2012 Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD., Meet No/Date:6/80-ALC2/2012 12.06.2012 Status: Deferred
	HQ File :01/80/050/00037/AM13/ RLA File :09/24/040/00588/AM12/ Lic.No/Date:0910051628 07.03.2012 Defer Date:24.07.2012
75	Decision : As per DIPP UO note dated 12.06.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 24.07.2012: - 1. Information in respect of Sl. No. 3, 6, 8 & 9 of Standard Deficiency Format. 2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import item at Sl. No. 17. For net weight of components to be manufactured from this import item details of components with net weights thereof may be indicated.

	Case No.:57/2/80-ALC2/2012 Party Name:EURO LABS Meet No/Date:6/80-ALC2/2012 12.06.2012 Status: Deferred
	HQ File :01/80/050/00021/AM13/ RLA File :03/94/040/00990/AM12/ Lic.No/Date:0310685534 09.03.2012 Defer Date:24.07.2012
76	Decision : The Committee noted that the firm has not replied to this office letter dated 22.05.2012 and 08.06.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 24.07.2012.

	Case No.:33/27/80-ALC2/2011 Party Name:PRIJAI COOLTECH PVT. LTD. Meet No/Date:6/80-ALC2/2012 12.06.2012 Status: Deferred
	HQ File :01/80/050/00566/AM12/ RLA File :03/95/040/01036/AM12/ Lic.No/Date:0310685704 12.03.2012 Defer Date:24.07.2012
77	Decision : The Committee noted that the firm has not replied to this office letter dated 21.05.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 24.07.2012.

	Case No.:74/2/80-ALC2/2012 Party Name:EMMVEE SOLAR SYSTEMS PVT LTD., Meet No/Date:6/80-ALC2/2012 12.06.2012 Status: Deferred
	HQ File :01/80/050/00038/AM13/ RLA File :07/24/040/00505/AM12/ Lic.No/Date:0710086964 13.03.2012 Defer Date:24.07.2012
78	Decision : As per DC(MSME) UO note No.30(165) 2011-ME dated 01.06.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 24.07.2012: - 1. Process of manufacturing the export product.

2. Process to be carried out on import item listed at Sl. No. 15 and 17 and where 1% wastage has been claimed.

79	Case No.:1/6/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Approved
	HQ File :01/80/050/00066/AM13/	RLA File :04/24/040/00326/AM12/	Lic.No/Date:0410134719 13.03.2012	
	Decision : Based on the written comments of DHI received vide their UO Note dated 12.06.2012, the Committee decided to ratify the norms as per SION C-1647 and balance items are as under:- 1. Item Nos. 1,2,3 – To be allowed at 1.02 kg/kg content. 2. Item No. 5 – As applied for. 3. Item Nos. 4, 6 to 11 – To be allowed on Net to Net basis with accountability clause. The RLA may take necessary action accordingly.			

80	Case No.:49/27/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00582/AM12/	RLA File :31/82/040/00402/AM12/	Lic.No/Date:3110053387 14.03.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the comments called for from DIT are yet to be received and decided to remind them to expedite their comments. The case is to be re-listed on 24.07.2012.			

81	Case No.:20/6/80-ALC2/2012	Party Name:UEM INDIA PVT.LTD.	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00085/AM13/	RLA File :05/24/040/00440/AM12/	Lic.No/Date:0510320150 14.03.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the firm's application has been sent to DHI on 25.05.2012 and decided to send a copy of firm's application to DIPP for examination and comments, the case pertains to them. The case is to be re-listed on 24.07.2012.			

82	Case No.:58/2/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Approved
	HQ File :01/80/050/00022/AM13/	RLA File :03/95/040/00920/AM12/	Lic.No/Date:0310686877 19.03.2012	
	Decision : Based on the written comments of DHI received vide their UO Note dated 12.06.2012 and taking clue from SION C1647, the Committee decided to ratify the norms as under:- 1. Item Nos. 1,3 – To be allowed at 1.02 kg/kg content. 2. Item No. 2 – To be allowed at 1.05 kg/kg content. 3. Item No. 4, 5 – As applied for. 4. Item Nos. 6 – To be allowed as applied for. The RLA may take necessary action accordingly.			

83	Case No.:27/6/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Approved
	HQ File :01/80/050/00092/AM13/	RLA File :05/23/040/00504/AM12/	Lic.No/Date:0510320414 19.03.2012	
	Decision : Based on the written comments of DHI received vide their UO Note dated 12.06.2012 and taking clue from SION C-1647, the Committee decided to ratify the norms as under:- 1. Item Nos. 1 – To be allowed at 1.05 kg/kg content. 2. Item No. 2 to 13 – To be allowed on Net to Net with accountability. The RLA may take necessary action accordingly.			

84	Case No.:78/2/80-ALC2/2012	Party Name:H.L.EQUIPMENTS	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00042/AM13/	RLA File :52/24/040/00053/AM12/	Lic.No/Date:5210038067 21.03.2012	Defer Date:24.07.2012
	Decision :The Committee noted that the firm has not replied to this office letter dated 22.05.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 24.07.2012.			

85	Case No.:85/2/80-ALC2/2012	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00049/AM13/	RLA File :06/24/040/00072/AM12/	Lic.No/Date:0610026318 21.03.2012	Defer Date:24.07.2012
	Decision :The Committee noted that the comments called for from C&PC are yet to be received and decided to remind them to expedite their comments. The case is to be re-listed on 24.07.2012.			

86	Case No.:76/2/80-ALC2/2012	Party Name:COOLDECK AQUA SOLUTIONS PVT. LTD.	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00040/AM13/	RLA File :03/94/040/00886/AM12/	Lic.No/Date:0310687589 22.03.2012	Defer Date:24.07.2012
	Decision :As per C&PC UO note No.46011/61/2012-P-II dated 28.05.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 24.07.2012: - 1. Technical specifications, % composition (by weight) along with specific end use/application and the copy of export order for the export product i.e. PVC DRIFT ELIMINATOR WITH BLADE SPACER may be furnished. 2. The item of export indicated is in Sq. Mtr. and the raw material applied is in weight. The weight per Sq. Mtr of the export product and raw material quantities on weight to weight basis may be furnished. 3. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated. 4. Detailed manufacturing process along with justification for wastage at each stage and also on each of the raw material may be furnished. 5. Complete material balance indicating input and output material at each stage of manufacturing process. 6. Standard/authentic technical literature in support of the raw material requirement / formulation for the manufacture of export product.			

7. Details of production of export product under reference (Both in Sq. Meter and weight) and corresponding consumption of raw material in the year 2009-10, 2010-11 and 2011-12 duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
8. Any other relevant information.
9. Small sample of the export product.

87	Case No.:28/6/80-ALC2/2012	Party Name:HMT MACHINE TOOLS LIMITED,	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00093/AM13/	RLA File :09/24/040/00619/AM12/	Lic.No/Date:0910051867 22.03.2012	Defer Date:
	Decision : The Committee noted that the firm's application has been sent to DHI on 25.05.2012 for examination and comments and case is under examination with DHI. The case is to be re-listed on 24.07.2012.			

88	Case No.:59/2/80-ALC2/2012	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00023/AM13/	RLA File :53/24/040/00021/AM12/	Lic.No/Date:5310014856 23.03.2012	Defer Date:24.07.2012
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 24.07.2012.			

89	Case No.:26/6/80-ALC2/2012	Party Name:J PAN TUBULAR COMPONENTS PVT.LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00091/AM13/	RLA File :05/23/040/00497/AM12/	Lic.No/Date:0510320889 23.03.2012	Defer Date:24.07.2012
	Decision : As per DIPP UO note dated 12.06.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 24.07.2012: - 1. Specific list of export items with their respective quantities. 2. Specific list of import items alongwith their quantities. 3. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format-export product wise. 4. Basis for the requirement of import items alongwith a tabular statement giving net content of import items in different export products.			

90	Case No.:21/6/80-ALC2/2012	Party Name:MVS ENGINEERING LTD	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00086/AM13/	RLA File :05/24/040/00460/AM12/	Lic.No/Date:0510320999 26.03.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the firm's application has been sent to DHI on 25.05.2012 and decided to send a copy of firm's application to DIPP for examination and comments, the case pertains to them. The case is to be re-listed on 24.07.2012.			

	Case No.:24/6/80-ALC2/2012			Status:
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91		Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Deferred
	HQ File :01/80/050/00089/AM13/	RLA File :03/95/040/01000/AM12/	Lic.No/Date:0310687710 26.03.2012	Defer Date:24.07.2012
Decision : The Committee noted that the firm's application has been sent to DHI on 25.05.2012 and decided to send a copy of firm's application to DIPP for examination and comments, the case pertains to them. The case is to be re-listed on 24.07.2012.				

92	Case No.:66/6/80-ALC2/2012	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Approved
	HQ File :01/80/050/00131/AM13/	RLA File :34/24/040/00297/AM12/	Lic.No/Date:3410033688 27.03.2012	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify norms of subject authorization under GN4 with accountability clause. RLA may take necessary action accordingly.				

93	Case No.:4/6/80-ALC2/2012	Party Name:AKSH TECHNOLOGIES LTD.((A WHOLLY OWNED SUBSIDIARY	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00069/AM13/	RLA File :05/23/040/00528/AM12/	Lic.No/Date:0510321260 28.03.2012	Defer Date:24.07.2012
Decision : The Committee noted that the firm's application has been sent to DIT on 11.06.2012 and case is under examination with DIT. The case is to be re-listed on 24.07.2012.				

94	Case No.:19/6/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Approved
	HQ File :01/80/050/00084/AM13/	RLA File :04/24/040/00344/AM12/	Lic.No/Date:0410135129 28.03.2012	
Decision : Based on the written comments of DHI received vide their UO Note dated 12.06.2012 and taking clue from SION C-1647, the Committee decided to ratify the norms as under:- 1. Item Nos. 1,2,3 – To be allowed at 1.02 kg/kg content. 2. Item No. 5 – As applied for 3. Item Nos. 4,6 to 11 – To be allowed on Net to Net with accountability. The RLA may take necessary action accordingly.				

95	Case No.:22/6/80-ALC2/2012	Party Name:MVS ENGINEERING LTD	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00087/AM13/	RLA File :05/24/040/00466/AM12/	Lic.No/Date:0510321214 28.03.2012	Defer Date:24.07.2012
Decision : The Committee noted that the firm's application has been sent to DHI on 25.05.2012 and decided to send a copy of firm's application to DIPP for examination and comments, the case pertains to them. The case is to be re-				

	listed on 24.07.2012.
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96	Case No.:54/6/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00119/AM13/	RLA File :09/24/040/00615/AM12/	Lic.No/Date:0910051930 28.03.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the firm's application has been sent to DHI on 11.06.2012 and case is under examination with DHI. The case is to be re-listed on 24.07.2012.			

97	Case No.:69/6/80-ALC2/2012	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00134/AM13/	RLA File :05/23/040/00538/AM12/	Lic.No/Date:0510321283 28.03.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the firm's application has been sent to DIPP on 11.06.2012 and case is under examination with DIPP. The case is to be re-listed on 24.07.2012.			

98	Case No.:29/6/80-ALC2/2012	Party Name:BALAJI PRESSURE VESSELS LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00094/AM13/	RLA File :09/24/040/00643/AM12/	Lic.No/Date:0910051947 29.03.2012	Defer Date:24.07.2012
	Decision : As per DHI UO note No.3(67)/12-TSW(B)/235 dated 15.06.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 24.07.2012: - 1. Clarification how one number each of import item No. 1 & 2 will be used to manufacture two numbers of export product. 2. Placement of import item along with catalogue of export product.			

99	Case No.:35/6/80-ALC2/2012	Party Name:WELD FUSE PVT. LTD	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00100/AM13/	RLA File :09/24/040/00650/AM12/	Lic.No/Date:0910051943 29.03.2012	Defer Date:24.07.2012
	Decision : On the recommendation of DIPP representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 24.07.2012: - 1. Information in respect of Sl.No.4 & 5 of the Standard Deficiency Format, export product wise.			

100	Case No.:44/6/80-ALC2/2012	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00109/AM13/	RLA File :34/24/040/00299/AM12/	Lic.No/Date:3410033742 29.03.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the firm's application has been sent to DIPP on 25.05.2012 and case is under examination with DIPP. The case is to be re-listed on 24.07.2012.			

101	Case No.:45/6/80-ALC2/2012	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00110/AM13/	RLA File :34/24/040/00300/AM12/	Lic.No/Date:3410033743 29.03.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the firm's application has been sent to DIPP on 25.05.2012 and case is under examination with DIPP. The case is to be re-listed on 24.07.2012.			

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Case No.: 37/6/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Approved																		
HQ File :01/80/050/00102/AM13/	RLA File :04/24/040/00353/AM12/	Lic.No/Date:0410135251 30.03.2012																			
Decision :Based on the written comments of DHI received vide their UO Note No.3(73)/2012-TSW(B) dated 12.06.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Export Product : 4 x 250 MW Shree Singaji TPP (Wt 5819 MT per unit) Dampers/Gate (34/34) ESP(2), I.D. Fans (8) per Boiler 2. Inputs : <table><tr><th>Sl. No.</th><th>Item</th><th>Total Quantity in MT including (% wastage)</th></tr><tr><td>1</td><td>CS Coil/Plates</td><td>3616 (3%)</td></tr><tr><td>2</td><td>AS Plate</td><td>654.80 (2.7%)</td></tr><tr><td>3</td><td>Haste Alloy Sheet</td><td>6(2%)</td></tr><tr><td>4</td><td>CS Pipes Seamless</td><td>930 (2%)</td></tr><tr><td>5.</td><td>SS Wire/ Rounds</td><td>76.5 (2.5%)</td></tr></table> 3. Item 23 – To be allowed with accountability clause. 4. Remaining items are allowed with accountability clause and nil wastage. The RLA may take necessary action accordingly.				Sl. No.	Item	Total Quantity in MT including (% wastage)	1	CS Coil/Plates	3616 (3%)	2	AS Plate	654.80 (2.7%)	3	Haste Alloy Sheet	6(2%)	4	CS Pipes Seamless	930 (2%)	5.	SS Wire/ Rounds	76.5 (2.5%)
Sl. No.	Item	Total Quantity in MT including (% wastage)																			
1	CS Coil/Plates	3616 (3%)																			
2	AS Plate	654.80 (2.7%)																			
3	Haste Alloy Sheet	6(2%)																			
4	CS Pipes Seamless	930 (2%)																			
5.	SS Wire/ Rounds	76.5 (2.5%)																			

103	Case No.:38/6/80-ALC2/2012	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Approved
	HQ File :01/80/050/00103/AM13/	RLA File :04/24/040/00284/AM12/	Lic.No/Date:0410135253 30.03.2012	
	Decision : Based on the written comments of DHI received vide their UO Note No.3(67)/11-TSW(B)/227 dated 12.06.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 for Engineering Products. The RLA may take necessary action accordingly.			

	Case No.:39/6/80-ALC2/2012	Party Name:KRAMSKI STAMPING AND MOLDING INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
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104	HQ File :01/80/050/00104/AM13/	RLA File :04/24/040/00318/AM12/	Lic.No/Date:0410135264 30.03.2012	Defer Date:24.07.2012
Decision : The Committee noted that the firm's application has been sent to DIPP on 25.05.2012 and case is under examination with DIPP. The case is to be re-listed on 24.07.2012.				

105	Case No.:25/6/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00090/AM13/	RLA File :03/95/040/01052/AM12/	Lic.No/Date:0310689351 02.04.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the firm's application has been sent to DHI on 25.05.2012 and therefore decided to send a copy of firm's application to DIPP for examination and comments, the case pertains to them. The case is to be re-listed on 24.07.2012.			

106	Case No.:3/6/80-ALC2/2012	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00068/AM13/	RLA File :05/23/040/00542/AM12/	Lic.No/Date:0510321695 03.04.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the firm's application has been sent to DHI on 25.05.2012 for examination and comments and case is under examination with DHI. The case is to be re-listed on 24.07.2012.			

107	Case No.:36/6/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00101/AM13/	RLA File :04/24/040/00321/AM12/	Lic.No/Date:0410135327 04.04.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the firm's application has been sent to DHI on 25.05.2012 for examination and comments and case is under examination with DHI. The case is to be re-listed on 24.07.2012.			

108	Case No.:40/2/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Approved
	HQ File :01/80/050/00004/AM13/	RLA File :03/95/040/00876/AM12/	Lic.No/Date:0310690133 10.04.2012	
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify norms of subject authorization under GN4 with accountability clause. RLA may take necessary action accordingly.			

109	Case No.:41/2/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Approved
	HQ File :01/80/050/00005/AM13/	RLA File :03/95/040/00909/AM12/	Lic.No/Date:0310690153 10.04.2012	

Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify norms of subject authorization under GN4 with accountability clause. RLA may take necessary action accordingly.			
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110	Case No.: 42/2/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Approved
	HQ File :01/80/050/00006/AM13/	RLA File :03/95/040/00899/AM12/	Lic.No/Date:0310690158 10.04.2012	
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify norms of subject authorization under GN4 with accountability clause. RLA may take necessary action accordingly.			

111	Case No.: 11/6/80-ALC2/2012	Party Name:POLY MEDICURE LTD.	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00076/AM13/	RLA File :05/24/040/00473/AM12/	Lic.No/Date:0510321942 10.04.2012	Defer Date:24.07.2012
	Decision : The Committee noted that comments called for from C&PC are yet to be received and decided to remind to expedite their comments. The case is to be re-listed on 24.07.2012.			

112	Case No.: 42/6/80-ALC2/2012	Party Name:VIJAYYOT SEATS PVT. LTD.	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00107/AM13/	RLA File :34/24/040/00274/AM12/	Lic.No/Date:3410033796 10.04.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the firm's application has been sent to DIPP on 11.06.2012 for examination and comments and case is under examination with DIPP. The case is to be re-listed on 24.07.2012.			

113	Case No.: 43/6/80-ALC2/2012	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00108/AM13/	RLA File :34/24/040/00001/AM13/	Lic.No/Date:3410033799 10.04.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the firm's application has been sent to DHI on 25.05.2012 for examination and comments and case is under examination with DHI. The case is to be re-listed on 24.07.2012.			

114	Case No.: 43/2/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00007/AM13/	RLA File :03/95/040/01113/AM12/	Lic.No/Date:0310690286 11.04.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the firm's application has been sent to DHI on 11.06.2012 for examination and comments and case is under examination with DHI. The case is to be re-listed on 24.07.2012.			

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115	Case No.:44/2/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:6/80- ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00008/AM13/	RLA File :03/95/040/01120/AM12/	Lic.No/Date:0310690293 11.04.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the firm's application has been sent to DHI on 11.06.2012 for examination and comments and case is under examination with DHI. The case is to be re-listed on 24.07.2012.			

116	Case No.:41/6/80-ALC2/2012	Party Name:VIJAYJYOT SEATS PVT. LTD.	Meet No/Date:6/80- ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00106/AM13/	RLA File :34/24/040/00276/AM12/	Lic.No/Date:3410033806 11.04.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the firm's application has been sent to DIPP on 11.06.2012 for examination and comments and case is under examination with DIPP. The case is to be re-listed on 24.07.2012.			

117	Case No.:46/6/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80- ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00111/AM13/	RLA File :61/24/040/00001/AM13/	Lic.No/Date:6110000809 11.04.2012	Defer Date:24.07.2012
	Decision : The Committee noted that import export data does not exist in the on line data and decided to remind RA to seek clarification from RA, Dehradun along with four sets of firm's application. The case is to be re-listed on 24.07.2012.			

118	Case No.:80/2/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:6/80- ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00044/AM13/	RLA File :03/95/040/01026/AM12/	Lic.No/Date:0310690503 12.04.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the firm's application has been sent to DHI on 11.06.2012 for examination and comments and case is under examination with DHI. The case is to be re-listed on 24.07.2012.			

119	Case No.:81/2/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:6/80- ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00045/AM13/	RLA File :03/95/040/01033/AM12/	Lic.No/Date:0310690511 12.04.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the firm's application has been sent to DHI on 11.06.2012 for examination and comments and case is under examination with DHI. The case is to be re-listed on 24.07.2012.			

120	Case No.:82/2/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:6/80- ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00046/AM13/	RLA File :03/95/040/01068/AM12/	Lic.No/Date:0310690518 12.04.2012	Defer Date:24.07.2012

	Decision : The Committee noted that the firm's application has been sent to DHI on 11.06.2012 for examination and comments and case is under examination with DHI. The case is to be re-listed on 24.07.2012.		
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121	Case No.:17/6/80-ALC2/2012	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00082/AM13/	RLA File :53/24/040/00001/AM13/	Lic.No/Date:5310014913 12.04.2012	Defer Date:24.07.2012
	Decision : The Committee noted that comments called for from C&PC are yet to be received and decided to remind to expedite their comments. The case is to be re-listed on 24.07.2012.			

122	Case No.:23/6/80-ALC2/2012	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Approved
	HQ File :01/80/050/00088/AM13/	RLA File :05/24/040/00005/AM13/	Lic.No/Date:0510322088 12.04.2012	
	Decision : Based on the written comments of DIPP received vide their UO Note dated 12.06.2012, the Committee decided to ratify the norms on repeat basis as per Advance Authorization No. 0510299295 dated 11.08.2011 ratified in Norms Committee Meeting No. 02/80 dated 17/04/2012 as under:- 1. Net weight of export product to be specified as 653.6 Kgs. 2. Quantity of import item to be allowed as 5209 Kgs. inclusive of 697 % wastage after taking 6% recovery from scrap. The RLA may take necessary action accordingly.			

123	Case No.:1/3/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Approved
	HQ File :01/80/050/00050/AM13/	RLA File :03/95/040/01110/AM12/	Lic.No/Date:0310690682 13.04.2012	
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify norms of subject authorization under GN4 with accountability clause. RLA may take necessary action accordingly.			

124	Case No.:2/3/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Approved
	HQ File :01/80/050/00051/AM13/	RLA File :03/95/040/00978/AM12/	Lic.No/Date:0310690699 13.04.2012	
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify norms of subject authorization under GN4 with accountability clause. RLA may take necessary action accordingly.			

	Case No.:3/3/80-ALC2/2012	Party Name:TELCO CONSTRUCTION EQUIPMENT CO.	Meet No/Date:6/80-ALC2/2012	Status: Approved
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125		LTD.,	12.06.2012	
	HQ File :01/80/050/00052/AM13/	RLA File :03/95/040/00854/AM12/	Lic.No/Date:0310690701 13.04.2012	
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify norms of subject authorization under GN4 with accountability clause. RLA may take necessary action accordingly.			

126	Case No.:2/6/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00067/AM13/	RLA File :03/95/040/00923/AM12/	Lic.No/Date:0310690717 13.04.2012	Defer Date:24.07.2012
	Decision : As per DIPP UO note dated 12.06.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 24.07.2012: - 1. Net weight of indigenous items in the export product. 2. Basis for size of Clad Plate (import item at Sl. No.2) required for the manufacture "Dished End & Toricone", supported by the dimensions of "Dished End & Toricone". 3. Weight of "Test coupons" at import item at Sl. No. 4 with justification/basis for the quantity of "Test coupons".			

127	Case No.:55/6/80-ALC2/2012	Party Name:TEXMACO RAIL & ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00120/AM13/	RLA File :02/24/040/00244/AM12/	Lic.No/Date:0210176496 13.04.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the firm's application has been sent to DHI on 04.06.2012 for examination and comments and case is under examination with DHI. The case is to be re-listed on 24.07.2012.			

128	Case No.:5/6/80-ALC2/2012	Party Name:ADORE MEDI PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00070/AM13/	RLA File :05/23/040/00529/AM12/	Lic.No/Date:0510322243 16.04.2012	Defer Date:24.07.2012
	Decision : As per DC(MSME) UO note No.30(167) 2011-ME dated 01.06.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 24.07.2012: - 1. Drawing size and Specification / Photo / Literature of Export Product indicating details / size & specification of raw material used in its manufacturing. 2. Size/Specifications of imported inputs, justifying its quantity. 3. Process to be carried out on import items and details of wastage involved stepwise. 4. Details of raw material required for each export product, with material balancing.			

129	Case No.:61/6/80-ALC2/2012	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred

HQ File :01/80/050/00126/AM13/	RLA File :07/24/040/00014/AM13/	Lic.No/Date:0710087715 16.04.2012	Defer Date:24.07.2012
Decision : The Committee noted that the firm's application has been sent to DHI on 04.06.2012 for examination and comments and case is under examination with DHI. The case is to be re-listed on 24.07.2012.			

130	Case No.:63/6/80-ALC2/2012	Party Name:AYAAPPA CNC PVT.LTD,	Meet No/Date:6/80- ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00128/AM13/	RLA File :07/24/040/00013/AM13/	Lic.No/Date:0710087693 16.04.2012	Defer Date:24.07.2012
	Decision : As per DC(MSME) UO note No.30(167) 2011-ME dated 11.06.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 24.07.2012: - 1. Name and weight of each export components. 2. Use of relative raw material and its justification for selection in respect of size/Specification and weight. 3. Process of manufacturing and stepwise wastage there in 4. Sample calculation of weight of raw material. 5. Wastage justification and scrap recovery and its uses. 6. Information in a tabulated form to calculate wastage.			

131	Case No.:64/6/80-ALC2/2012	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:6/80- ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00129/AM13/	RLA File :07/24/040/00012/AM13/	Lic.No/Date:0710087716 16.04.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the firm's application has been sent to DHI on 04.06.2012 for examination and comments and case is under examination with DHI. The case is to be re-listed on 24.07.2012.			

132	Case No.:14/6/80-ALC2/2012	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00079/AM13/	RLA File :05/24/040/00015/AM13/	Lic.No/Date:0510322347 17.04.2012	Defer Date:24.07.2012
	Decision : The Committee noted that case is under examination with C&PC and decided to send a copy of firm's application to DIPP for examination and comments, case pertains to them. The case is to be re-listed on 24.07.2012.			

133	Case No.:33/6/80-ALC2/2012	Party Name:POLY MEDICURE LTD.	Meet No/Date:6/80- ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00098/AM13/	RLA File :05/24/040/00002/AM13/	Lic.No/Date:0510322342 17.04.2012	Defer Date:24.07.2012
	Decision : The Committee noted that comments called for from C&PC are yet to be received and decided to remind them to expedite their comments. The case is to be re-listed on 24.07.2012.			

	Case No.:4/3/80-ALC2/2012	Party Name:FINE PAC STRUCTURES PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2012 12.06.2012	Status: Deferred
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134	HQ File :01/80/050/00053/AM13/	RLA File :31/83/040/00260/AM12/	Lic.No/Date:3110053821 18.04.2012	Defer Date:24.07.2012
	Decision :On the recommendation of DIPP representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 24.07.2012: - 1. Information in respect of Sl.No.4, 5 & 11 of the Standard Deficiency Format, export product wise.			

135	Case No.:71/6/80-ALC2/2012	Party Name:DONALDSON INDIA	Meet No/Date:6/80- ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00136/AM13/	RLA File :05/23/040/00534/AM12/	Lic.No/Date:0510322518 19.04.2012	Defer Date:24.07.2012
	Decision :The Committee noted that the firm's application has been to DIPP on 04.06.2012 for examination and comments and therefore decided to send a copy of firm's application to C&PC, as the case pertains to them. The case is to be re-listed on 24.07.2012.			

136	Case No.:72/6/80-ALC2/2012	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:6/80- ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00137/AM13/	RLA File :05/23/040/00014/AM13/	Lic.No/Date:0510322527 19.04.2012	Defer Date:24.07.2012
	Decision :On the recommendation of DIPP representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 24.07.2012: - 1. Information in respect of Sl.No.3, 4, 5 & 11 of the Standard Deficiency Format, export product wise.			

137	Case No.:12/6/80-ALC2/2012	Party Name:SIMMTRONICS SEMICONDUCTORS LTD.	Meet No/Date:6/80- ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00077/AM13/	RLA File :05/24/040/00016/AM13/	Lic.No/Date:0510322931 23.04.2012	Defer Date:24.07.2012
	Decision : The Committee noted that comments called for from DIT are yet to be received and decided to remind them to expedite their comments. The case is to be re-listed on 24.07.2012.			

138	Case No.:13/6/80-ALC2/2012	Party Name:SIMMTRONICS SEMICONDUCTORS LTD.	Meet No/Date:6/80- ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00078/AM13/	RLA File :05/24/040/00026/AM13/	Lic.No/Date:0510322937 23.04.2012	Defer Date:24.07.2012
	Decision : The Committee noted that comments called for from DIT are yet to be received and decided to remind them to expedite their comments. The case is to be re-listed on 24.07.2012.			

139	Case No.:31/6/80-ALC2/2012	Party Name:AKSH TECHNOLOGIES LTD.	Meet No/Date:6/80- ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00096/AM13/	RLA File :05/23/040/00006/AM13/	Lic.No/Date:0510322974 23.04.2012	Defer Date:24.07.2012

Decision : The Committee noted that the firm's application has been sent to DIT on 25.05.2012 for examination and comments and case is under examination with DIT. The case is to be re-listed on 24.07.2012.

140	Case No.:60/6/80-ALC2/2012	Party Name:WOLFRA- TECH PVT LTD	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00125/AM13/	RLA File :07/24/040/00391/AM12/	Lic.No/Date:0710087878 23.04.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the firm's application has been sent to DIPP on 11.06.2012 for examination and comments and case is under examination with DIPP. The case is to be re-listed on 24.07.2012.			

141	Case No.:68/6/80-ALC2/2012	Party Name:LION HOLDINGS PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00133/AM13/	RLA File :05/23/040/00015/AM13/	Lic.No/Date:0510323034 24.04.2012	Defer Date:24.07.2012
	Decision : As per DC(MSME) UO note No.30(176)/09-ME dated 12.06.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 24.07.2012: - 1. Weight of each export product. 2. Weight of all the components separately (for all the items) indicating its raw material, both imported & indigenous. 3. Material Balancing showing weight of export product Vs total component's weight. 4. Details drawing of export item with component diagram and list. 5. Drawing of imported inputs.			

142	Case No.:30/6/80-ALC2/2012	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00095/AM13/	RLA File :05/23/040/00021/AM13/	Lic.No/Date:0510323233 26.04.2012	Defer Date:24.07.2012
	Decision : On the recommendation of DIPP representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 24.07.2012: - 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format, export product wise.			

143	Case No.:56/6/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Approved
	HQ File :01/80/050/00121/AM13/	RLA File :03/95/040/00003/AM13/	Lic.No/Date:0310692322 26.04.2012	
	Decision : Based on the written comments of DHI received vide their UO Note dated 12.06.2012 and taking clue from SION C 1647, the Committee decided to ratify the norms as under:- 1. Item Nos. 1,2 – To be allowed at 1.02 kg/kg content. 2. Item No. 3 – To be allowed on Net to Net with accountability. The RLA may take necessary action accordingly.			

144	Case No.:57/6/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Approved
	HQ File :01/80/050/00122/AM13/	RLA File :03/95/040/01098/AM12/	Lic.No/Date:0310692831 30.04.2012	
	Decision :Based on the written comments of DIPP received vide their UO Note dated 12.06.2012, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty weight of export product to be specified as 148 MT. 2. Import item at Sl. No. 1 to be of relevant grade and thickness as contained in the export product 3. Import item at Sl. No. 3 to be of relevant grade and dia. as contained in the export product. 4. Quantity of import item at from Sl. No 1 to be allowed as applied for i.e. 42000 Kgs.inclusive of a wastage of 5 %. 5. Quantity of import item at Sl. No. 2 to be allowed as 64 Nos. on net to net basis. However, duty free weight of this item to be allowed as 63.75 MT inclusive of 16.5 % wastage after taking 20 5 recovery. 6. Quantity of import item at Sl. No. 3 to be allowed as 48862.18 Mtrs. (48 MT) inclusive of a wastage of 2%. 7. Weights of 3 MT & 3 MT to be specified with the quantities of import items at Sl. Nos. 4 & 5 respectively and the same to be allowed on net to net basis. 8. Quantity of import item at Sl. No. 6 to be allowed. on net to net basis with accountability clause. 9. Quantities of import items at Sl. Nos. 7, 8 & 9 (welding Consumables) to be allowed as applied for i.e. 800 Kgs., 1200 Kgs. & 1200 Kgs. respectively. The RLA may take necessary action accordingly.			

145	Case No.:51/6/80-ALC2/2012	Party Name:STYL RITE OPTICAL INDUSTRIES	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00116/AM13/	RLA File :03/95/040/00007/AM13/	Lic.No/Date:0310693117 02.05.2012	Defer Date:24.07.2012
	Decision :As per DC(MSME) UO note No.30(174) 20110ME dated 11.06.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 24.07.2012: - 1. Size and complete specification of each export product. 2. Process of manufacturing to be carried out on imported input. 3. Size and specification of both imported input.			

146	Case No.:52/6/80-ALC2/2012	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00117/AM13/	RLA File :03/94/040/00042/AM13/	Lic.No/Date:0310693354 03.05.2012	Defer Date:24.07.2012
	Decision :The Committee Noted that the firm's application has been sent to DIPP on 04.06.2012 for examination and comments and case is under examination with DIPP. The case is to be re-listed on 24.07.2012.			

147	Case No.:73/6/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00138/AM13/	RLA File :05/23/040/00005/AM13/	Lic.No/Date:0510323889 03.05.2012	Defer Date:24.07.2012

Decision : The Committee Noted that the firm's application has been sent to DHI on 04.06.2012 for examination and comments and therefore decided to send a copy of firm's application to DIPP for examination, case pertains to them. The case is to be re-listed on 24.07.2012.

148	Case No.:62/6/80-ALC2/2012	Party Name:BOSCH LIMITED,	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Approved
	HQ File :01/80/050/00127/AM13/	RLA File :07/24/040/00465/AM12/	Lic.No/Date:0710088039 04.05.2012	
	Decision : Based on the written comments of DHI received vide their UO Note dated 12.06.2012, the Committee decided to ratify the norms for subject Advance Authorization as under:- 1. Item Nos. 1 – To be allowed on Net to Net numbers with accountability. 2. Item No. 3 – To be allowed limited to 2% of FOB. The RLA may take necessary action accordingly.			

149	Case No.:58/6/80-ALC2/2012	Party Name:KOPPERN MACO SERVICES PVT. LTD.	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00123/AM13/	RLA File :02/24/040/00004/AM13/	Lic.No/Date:0210177267 07.05.2012	Defer Date:24.07.2012
	Decision : The Committee noted that The firm's application has been sent to DHI on 04.06.2012 for examination and comments. The case is to be re-listed on 24.07.2012.			

150	Case No.:53/6/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00118/AM13/	RLA File :61/24/040/00003/AM13/	Lic.No/Date:6110000812 09.05.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the firm's application has been sent to DHI on 11.06.2012 for examination and decided to forward a copy of firm's application to DIPP for examination and comments. The case is to be re-listed on 24.07.2012.			

151	Case No.:65/6/80-ALC2/2012	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00130/AM13/	RLA File :34/24/040/00032/AM13/	Lic.No/Date:3410034097 09.05.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the firm's application has been sent to DHI on 11.06.2012 for examination and comments. The case is to be re-listed on 24.07.2012.			

152	Case No.:74/6/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00139/AM13/	RLA File :05/23/040/00034/AM13/	Lic.No/Date:0510324258 09.05.2012	Defer Date:24.07.2012

	Decision : The Committee noted that the firm's application to be sent to DIPP, as case pertains to DIPP, for examination and comments. The case is to be re-listed on 24.07.2012.		
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153	Case No.:75/6/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00140/AM13/	RLA File :05/23/040/00031/AM13/	Lic.No/Date:0510324406 10.05.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the firm's application has been sent to DHI on 04.06.2012 for examination and comments. The case is to be re-listed on 24.07.2012.			

154	Case No.:59/6/80-ALC2/2012	Party Name:AQUASUB ENGINEERING	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00124/AM13/	RLA File :32/24/040/00004/AM13/	Lic.No/Date:3210054368 11.05.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the firm's application to be sent to DIPP, as case pertains to DIPP, for examination and comments. The case is to be re-listed on 24.07.2012.			

155	Case No.:67/6/80-ALC2/2012	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00132/AM13/	RLA File :05/24/040/00480/AM12/	Lic.No/Date:0510324856 15.05.2012	Defer Date:24.07.2012
	Decision : The Committee noted that the firm's application has been sent to DHI on 04.06.2012 for examination and comments. The case is to be re-listed on 24.07.2012.			

156	Case No.:34/6/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00099/AM13/	RLA File :03/94/040/00032/AM13/	Lic.No/Date:0310695454 21.05.2012	Defer Date:24.07.2012
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 24.07.2012.			

157	Case No.:40/6/80-ALC2/2012	Party Name:KONECRANES INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00105/AM13/	RLA File :31/82/040/00032/AM13/	Lic.No/Date:3110054378 22.05.2012	Defer Date:24.07.2012
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be re-listed on 24.07.2012.			

	Case No.:70/6/80-ALC2/2012	Party Name:THE INDURE PVT. LTD	Meet No/Date:6/80-ALC2/2012	Status: Deferred
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158	HQ File :01/80/050/00135/AM13/	RLA File :05/24/040/00020/AM13/	12.06.2012 Lic.No/Date:0510325671 23.05.2012	Defer Date:24.07.2012
	Decision : The Committee Noted that the firm's application has been sent to DHI on 04.06.2012 for examination and comments. the case is to be re-listed on 24.07.2012.			

159	Case No.:48/6/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:6/80- ALC2/2012 12.06.2012	Status: Deferred
	HQ File :01/80/050/00113/AM13/	RLA File :03/94/040/00088/AM13/	Lic.No/Date:0310696095 24.05.2012	Defer Date:24.07.2012
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be re-listed on 24.07.2012.			

S.No.53

Case No. A/R- 117	M/s. Thermax Ltd.,	F.No. 01/80/50/01034/AM09/DES.I	Lic.No. & Date 3110035317 dt.09.09.2008
Meeting No.06/13		RA F.No.31/21/040/00296/AM09	
Date: 12.06.2012		Ratification of norms	

The Committee noted that the firm has not replied to this office letter dated 04.06.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 24.07.2012.

S.No.54

Case No. A/R- 173	M/s. Thermax Ltd.,	F.No. 01/80/50/01550/AM09/DES.I	Lic.No. & Date 3110036393 dt.09.09.2008
Meeting No.06/13		RA F.No.31/24/040/00296/AM09	
Date: 12.06.2012		Ratification of norms	

The Committee noted that the firm has not replied to this office letter dated 04.06.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 24.07.2012.

S.No.55

Case No. A/R-68	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/01097/AM08/DES.I	Lic. No. & date 0410092981 dt.02.01.2008
Meeting No.06/13		RA.F.No.04/24/040/00325/AM08	
Date: 12.06.2012		Ratification of norms	

As per DHI UO note No.3(74)/10-TSW(B)/233 dated 12.06.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 24.07.2012: -

1. The firm to furnish part name & calculation for item at Sl. No. 2,4 & 12 of the calculation statement given.
2. The weights given in their reply at 06.07.2011 are not matching with the reply given by letter of dated 26.04.2012.

S.No.56

Case No. A/R- 144	M/s. Alstom Projects India	HQF.No.01/80/050/00134/AM11/DES.I	Lic. No. & date
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Meeting No.06/13	Ltd., Vadodara	RA.F.No.03/94/040/01139/AM10	0310567657 dt.31.03.2010
Date: 12.06.2012		Fixation of Norms	

The firm's representative Shri Subodh Kumar Arora, Head – Indirect Taxation has attended the Personal Hearing and informed that their technical person was not available and has requested for another opportunity for Personal Hearing. The Committee decided to grant the firm a final opportunity for personal hearing in the month of July'2012. The case is to be re-listed on 24.07.2012.

S.No.57

Case No. A/R-112	M/s. Bharat Heavy Electricals Ltd., Noida	HQF.No.01/80/050/00575/AM10/DES.I	Lic. No. & date 0510253818 dt.02.12.2009
Meeting No.06/13		RA.F.No.05/23/040/00117/AM10	
Date: 12.06.2012		Fixation of Norms	

The Committee noted that the PIC agenda along with main file has been sent to PRC/PIC Section on 18.05.2012 for examination and comments. The case is to be re-listed on 24.07.2012.

S.No.58

Case No. A/R-167	Reference received from ECA-I of M/s. Malwa Strips Pvt. Ltd., Dewas(MP)	HQF.No.01/80/11/11/2011-12/ECA-I/DES.I	Lic. No. & date 03103345535 dt.15.06.2005
Meeting No.06/13		RA.F.No.03/86/040/00090/Am06	
Date: 12.06.2012		Clarification of description of export product obligation and actual exports are same and description in the same.	

The Committee noted that the firm's request has been sent to all technical authorities on 22.05.2012 except MSME. M/o Steel has returned the same on 24.05.2012 and informed that the matter not concerned with M/o Steel. The Committee, therefore, decided to remind all the Technical Authorities for expediting their comments. The case is to be re-listed on 24.07.2012.

S.No.58A

Case No. A/R-102	M/s.Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/01790/AM09/DES.I	Lic. No. & date 6110000286 dt.06.02.2009
Meeting No.06/13		RA.F.No.61/24/040/00069/AM09	
Date: 12.06.2012		Ratification of norms	

The Committee noted that the DO letter from DDG issued on 07.06.2012 for their comments and reply is still awaited. The case is to be re-listed on 24.07.2012.

S.No.58B

Case No. A/R-37	M/s.Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/00143/AM11/DES.I	Lic. No. & date 6110000447 dt.13.05.2010
Meeting No.06/13		RA.F.No.61/24/040/00016/AM09	

Date: 12.06.2012	Revision of norms
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The Committee noted that the DO letter from DDG issued on 07.06.2012 for their comments and reply is still awaited. The case is to be re-listed on 24.07.2012.

S.No.59

Case No. A/R-09	M/s.Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00774/AM11/DES.I	Lic. No. & date 1110023887 dt.10.01.2011
Meeting No.06/13		RA.F.No.11/24/040/00060/AM11	
Date: 12.06.2012		Fixation of norms	

The Committee noted that the firm's request dated 10.04.2012 has been sent to DHI on 06.06.2012 for examination and comments. The case is to be re-listed on 24.07.2012.

S.No.60

Case No. A/R-10	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/00825/AM11/DES.I	Lic. No. & date 6110000557 dt.03.02.2011
Meeting No.06/13		RA.F.No.61/24/040/00078/AM11	
Date: 12.06.2012		Fixation of norms	

Based on the written comments of DHI received vide their UO Note No. 03(69)/10-TSW(B)/416 dated 01.08.2011, the Committee decided to ratify the norms on repeat basis as per Advance Authorization No.6110000544 dated 04.01.2011 and import to be allowed proportionally to the export..

The RA may take necessary action accordingly.

S.No.61

Case No. A/R-11	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/00819/AM11/DES.I	Lic. No. & date 6110000553 dt.25.01.2011
Meeting No.06/13		RA.F.No.61/24/040/00074/AM11	
Date: 12.06.2012		Fixation of norms	

Based on the written comments of DHI received vide their UO Note No. 03(69)/10-TSW(B)/416 dated 01.08.2011, the Committee decided to ratify the norms on repeat basis as per Advance Authorization No.6110000544 dated 04.01.2011. Import to be allowed proportionally to the export..

The RA may take necessary action accordingly.

S.No.61A

Case No. A/R-12	M/s. FRICK India Ltd., New Delhi	HQF.No.01/80/050/00405/AM12/DES.I	Lic. No. & date 0510306601 dt.25.01.2011
Meeting No.06/13		RA.F.No.05/23/040/00269/AM12	
Date: 12.06.2012		Fixation of norms	

The Committee noted that the firm's request has been sent to DIPP on 07.06.2012. After detailed discussion, the Committee decided to ask the firm to appear in Personal Hearing to explain the ground of the export item is capital goods nature. The case is to be re-listed on 24.07.2012.

S.No.61B

Case No. A/R-13	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00437/AM11/DES.I	Lic. No. & date 0310540959 dt.08.10.2008
Meeting No.06/13		RA.F.No.03/95/040/00424/AM10	
Date: 12.06.2012		Request for amendment in description of export product	

Based on the written comments of DIPP received vide their UO Note dated 12.06.2012, the Committee decided to ratify the norms the subject Advance Authorization as under:-

The description of export product to be modified as "Coke Drum (R2200001 A/B/C/D) "

The RA may take necessary action accordingly.

S.No.61C

Case No. A/R-14	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00317/AM12/DES.I	Lic. No. & date 0310654528 dt.19.09.2011
Meeting No.06/13		RA.F.No.03/94/040/00446/AM12	
Date: 12.06.2012		Request for revision / amendment norms	

The Committee noted that the firm's request has been sent to DIPP on 07.06.2012 for examination and comments. The case is to be re-listed on 24.07.2012.

Sl.No.62

Case No. C - 16	M/s. Birla Precision Technologies Ltd., Aurangabad	HQ F.No.01/80/162/00608/AM11/ DES-I
Meeting No.06/13		Fixation of input output norms for the export product "Tool Holder" in respect of 100% EOU
Date: 12.06.2012		

As per DHI UO note No.1(8)/10/TSW(B)/213 dated 05.06.2012, the Committee decided to call for the following information/clarification from the firm and forwarded a copy of DGFT letter dated 25.05.2012 to them for examination to re-list the case on 24.07.2012: -

1. Firm to be furnish a copy of ad-hoc norms approved by the Development Commissioner of the EOU along with the specific metal of which the finished product is made.

Sl.No.63

Case No.C-01	M/s. Snecma Hal Aerospace Ltd.,	HQ F.No.01/80/162/00681/AM11/DES.I
Meeting No.06/13		
Date: 12.06.2012		Fixation of SION for Export Product "(Fluid System) – Air Crafts Part.

As per DC(MSME) UO note No.30(99) 2011-ME dated 17.05.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 24.07.2012: -

1. Firm to be furnish clear picture of the export product, its weight in kg,

2. Process of manufacturing being carried out on the pipes (Raw material used) and the net weight of export product.
3. The wastage may only be calculated after having above details in respect of all export product.

S.No.64

Case No.C-38	M/s. Brady Company India Pvt. Ltd., Bangalore	HQ F.No.01/80/162/01100/AM11/DES.I
Meeting No.06/13		
Date: 12.06.2012		Fixation of Input Output Norms for the export product "High Performance Electronic Trackers and Die-cuts Parts" under 100% EOU – reg.

The Committee noted that C&PC deficiency letter dated 19.04.2012 has been sent to firm on 22.05.2012 and reply is still awaited. The case is to be re-listed on 24.07.2012.

S.No.65

Case No.C-39	Reference received from PC-4(B) of M/s. Multi-Serve Rolls Limited, Kolkata	HQ F.No.01/94/180/00422/AM12/PC-4(B)/DES.I
Meeting No.06/13		
Date: 12.06.2012		Clarification as whether the export product "Adamite Quality Roll" is covered under DEPB Sl. No. 571 of product Group "Engineering" (Product Code : 61) – reg.

The Committee noted that firm's request has been sent to M/o Steel on 09.04.2012. Ministry of Steel informed on 08.06.2012, that the item "Steel Rolls" is covered under the purview of DIPP. The Committee, therefore, decided to forward the firm's request to DIPP for examination and comments. The case is to be re-listed on 24.07.2012.
